

(b) If so, the action proposed to be taken so that all the States get a reasonable share of purchases by DGS&D; and

(c) whether Government propose to open an office of DGS&D in all the States?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Yes. Sir.

(b) DGS&D as the Central Purchase Organisation makes purchases against specific demands raised by indenting Departments with regard to specifications, and at competitive prices through open tenders on an all India basis. It is therefore, not possible to show any preference to units on the basis of States or Regions, nor can any quota of purchase be allocated to any State. From time to time through meetings of regional purchase advisory committees and regional seminars etc. efforts are made to give wide publicity to DGS&D's purchase requirement and the procedures involved. The ultimate responsibility would lie with the entrepreneurs in a region who should actively participate in DGS&D's purchase programme by developing adequate capacity, improving the quality of their products and quoting competitive rates which are acceptable in all India tenders.

(c) No, Sir.

Export of Sandalwood

5753. **SHRI KANCI PANNEER SELVAM:** Will the Minister of COMMERCE be pleased to state:

(a) the amount of annual foreign exchange earned from the export of sandalwood; and

(b) the percentage thereof on account of exports from Tamil Nadu?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Export of sandalwood is allowed only in the form of dust, chips, flakes and powder or small machine made products subject to prescribed conditions relating to size, weight and value addition. The total estimated value of exports of these products during 1988-89 is Rs. 350.4 lakhs.

(b) Export data is compiled for the country as a whole and state-wise data is not maintained.

Applications filed by Industrial Units with BIFR

5754. **SHRIMATI GEETA MUKHERJEE:** Will the Minister of FINANCE be pleased to state:

(a) whether some of the industrial units have filed applications with the Board for Industrial and Finance Reconstruction (BIFR) confirming negative net worth; and

(b) if so, number of such companies which filed such applications during 1989 and 1990 so far?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Sick Industrial Companies, excluding those in the public, small scale and ancillary sectors, falling under the Industries (Development and Regulation) Act, 1951 and other than those relating to ships and other vessels drawn by power, are required to make a reference under the Sick Industrial Companies (Special Provisions) Act, 1985 (SICA) to the Board for Industrial and Financial Reconstruction (BIFR) if, inter alia, their net worth has been or is completely eroded.

BIFR have reported that the number of cases registered with them during 1989 and during 1990 (Jan. & Feb. only) totalled 202

and 21 respectively.

Cases of Sick Units with BIFR

5755. SHRI INDRAJIT GUPTA: Will the Minister of FINANCE be pleased to state:

(a) the number of cases of "sick units" considered and disposed of by the Board for Industrial and Financial Reconstruction (BIFR) during the last two years;

(b) the number of cases, out of these, in which the BIFR has recommended winding up/liquidation;

(c) the number of cases in which revival packages have been suggested involving reduction in the labour component, freezing of wages, etc; and

(d) whether Government's directives to the BIFR put greater emphasis on reconstruction/revival or on liquidation/winding up

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). BIFR has reported that during the years 1988 and 1989 the total number of cases registered with them in terms of Section 15 of Sick Industrial Companies (Special Provisions) Act were 500. Out of these cases, as on 31.3.90, 183 had been disposed of. The disposals included 15 cases recommended for winding up. In addition, show cause notice was issued in respect of 34 cases as to why the Company should not be wound up.

(c) As on 31.3.90 revival packages approved under Section 17(2) of the Sick Industrial Companies Act out of the above cases total to 47. Further, 21 schemes were sanctioned under Section 18(4). In addition, 18 cases draft schemes had been circulated for comments of concerned. Revival packages for sick industrial units may *inter-alia* involve rationalisation of labour also.

(d) The objectives of the Act, *inter-alia*, are speedy revival and rehabilitation of potentially viable sick industrial companies and for non-viable companies, taking them for liquidation. BIFR has reported that a unit is recommended for winding up only as a last report.

[*Translation*]

Taxes outstanding against Flour Mills in Delhi

5756. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of FINANCE be pleased to state:

(a) whether various products are being manufactured by flour mills in Delhi;

(b) whether a huge amount of various taxes are outstanding against these flour mills; and

(c) if so, the amount outstanding against each mill and the steps proposed to be taken to realise the same?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) Yes, Sir.

(b) and (c). Income Tax demand of Rs. 75,989/- is outstanding against one flour mill only. The outstanding demand is likely to be realised as the appeal has recently been decided.

Products being manufactured by Flour Mills in Delhi do not attract any Central Excise duty.

Iron Sheets manufacturing units

5757. SHRI K.D. SULTANPURI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of iron sheets manufac-